ITEM NO.7

COURT NO.4

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).27846-27849/2023

(Arising out of impugned final judgment and order dated 20-09-2023 in OSA No. 278/2019 20-09-2023 in OSA No. 279/2019 20-09-2023 in OSA No. 280/2019 20-09-2023 in OSA No. 281/2019 passed by the High Court Of Judicature At Madras)

TAMIL NADU FOOTBALL ASSOCIATION & ORS.

Petitioner(s)

VERSUS

PENNAR JUNIOR FC & ANR. ETC.

Respondent(s)

(FOR ADMISSION and IA No.261571/2023-INTERVENTION/IMPLEADMENT)

Date : 12-02-2024 These petitions were called on for hearing today.

- CORAM : HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE K.V. VISWANATHAN
- For Petitioner(s) Mr. K. K. Mani, AOR Ms. T. Archana, Adv. Mr. Rajeev Gupta, Adv.
- For Respondent(s) Mr. Senthil Jagadeesan, Sr. Adv. Mr. A. Karthik, AOR Mr. Mahesh Kumar, Adv. Ms. Rohini Ravikumar, Adv. Ms. Smriti Suresh, Adv. Ms. Gunjan Rathore, Adv. Ms. Sreepriya K, Adv.

UPON hearing the counsel the Court made the following O R D E R

1. Heard learned counsel for the parties and perused the record.

2. It may be seen from paragraph nos.15 and 18 of the impugned judgment passed by the Division Bench of the High Court that it is essentially a consent order, the instant special leave petitions are nothing but an abuse of the process of law.

3. The special leave petitions same are accordingly, dismissed with cost of Rs.50,000/- (Rupees fifty thousand). The cost amount

1

shall be payable personally by petitioner nos.2 to 7. No part of the cost amount shall be reimbursed by the petitioner no.1 – Tamil Nadu Football Association. The cost amount shall be deposited by petitioner nos.2 to 7 with the Supreme Court Middle Income Group Legal Aid Society within a period of four weeks, failing which the Registry is directed to list *suo motu* contempt of Court proceedings.

4. All pending applications, if any, stand disposed of.

(ARJUN BISHT) COURT MASTER (SH) (PREETHI T.C.) COURT MASTER (NSH)